

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE**

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 2nd OF MAY, 2024

MISC. CRIMINAL CASE No. 16039 of 2024

BETWEEN:-

**NARESH YADAV S/O SHRI RATAN LAL
YADAV, AGED ABOUT 42 YEARS, NEAR
GOVIND TEMPLE, GOVINDGANJ
DISTRICT DATIA (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI SANJAY BAHIRANI - ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH
INCHARGE POLICE STATION VERMA
GALI HANUMANGANJ POLICE
STATION KOTWALI DISTRICT KATNI
(MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI RAJEEV UPADHYAY – GOVT. ADVOCATE)

SHRI UPENDRA YADAV – ADVOCATE FOR COMPLAINANT.

*This application coming on for admission this day, the
court passed the following:*

ORDER

1. This is first application under Section 438 of the Cr.P.C filed by the applicant who is a man aged 42 years apprehending his arrest in connection with Crime No.293/2024, registered at Police Station Kotwali, District Datia for the offence punishable under Sections 323, 327, 294, 506/34 of IPC.

2. It is the submission of learned counsel for applicant that applicant who is a man aged 42 years is apprehending his arrest on the basis of registration of offence as referred above. It is further submitted by learned counsel for the applicant that complainant is uncle of present applicant and as per allegations, on festive occasion of Holi present applicant demanded Rs.5000/- from his uncle for liquor consumption and when he refused, then applicant caused *marpeet* to his uncle. He sustained simple injuries. Case is of false implication because earlier applicant made a complaint over the conduct of his uncle but no FIR was registered against complainant. In retaliation thereof, after seven days of this alleged incident FIR was registered at the instance of complainant. Complainant is of tainted criminal background. Matter originates from domestic dispute. Applicant bears criminal record of one case of minor denomination. Confinement may bring social disrepute and personal inconvenience. He undertakes to cooperate in investigation. He further undertakes to serve the environment/national/social cause voluntarily to purge his misdeeds, if any. Under these grounds, he prayed for anticipatory bail.

3. Learned counsel for the respondent/State as well as counsel for complainant opposed the prayer and prayed for dismissal of application.

4. Heard learned counsel for the parties and perused the case diary.

5. Considering the submissions advanced by the counsel for the parties, but without commenting on the merits of the case and

as per the spirit of community service echoed in the order of **Sunita Gandharva Vs. State of M.P.** reported in **2020(3) MPLJ(Cri.)247**, the application is allowed but with certain stringent conditions. It is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the Investigating Officer.

6. This order shall remain operative subject to compliance of the following conditions by the applicant:-

1. The applicant shall comply with all the terms and conditions of the bond executed by him;

2. The applicant shall cooperate in the investigation/trial, as the case may be;

3. The applicant shall not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The applicant shall not commit an offence similar to the offence of which he is accused;

5. The applicant shall not seek unnecessary adjournments during the trial;

6. The applicant shall not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

7. It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of

saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

एतद् द्वारा यह भी निर्देशित किया जाता है कि आवेदक 10 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल) रोपण करेगा तथा उन्हें अपने आस पड़ोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सकें। आवेदक का यह कर्तव्य है कि न कवे ल पौधों को लगाया जाए, बल्कि उन्हें पोषण भी दिया जाए। “वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।” आवेदक विशेषतः 6-8 फीट ऊंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर विचारण न्यायालय के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करने होंगे। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नहीं कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षिप्त रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेड़ों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेड़ों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्च वहन करना होगा।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति साथ एकाकार होने के माध्यम से सामाजस्य सीपित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करुणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृत्तियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

“यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।”

It is expected from the applicant that he shall submit photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite / Geo-tagging / Geo-fencing.

7. Application stands allowed and disposed of.
8. A copy of this order be sent to the trial Court concerned for compliance and information.
9. Certified copy as per rules.

(ANAND PATHAK)
JUDGE